

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 23 of 2011 &
IA . 37 of 2011**

Dated: 31st March, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

M/s TMT Muthammal Textile Mills Ltd.Appellant (s)
Versus	
Tamil Nadu Electricity Board & Ors.	... Respondent (s)

Counsel for the Appellant (s): Mrs. N. Shoba, Mr. Sriram J. Thalopathy &
Mr. Adhi Venkataraman
Counsel for the Respondent(s): Mr. Vallinayagam for R.2

ORDER

The affidavit of service has been filed to show that the service has been effected on all the Respondents.

Mr. Vallinayagam, the learned counsel undertakes to file Vakalatnama during the course of the day on behalf of Respondent No.2 and seeks some time to file the Reply. Nobody has entered appearance on behalf of Respondent Nos. 1 and 3.

Post the matter on **27.04.2011**. In the meantime, the learned counsel for the Respondent No.2 is directed to file the Reply after serving copy on the other side.

(V. J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

Ts/KS